

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-515

(IB)-771(PB)/2018

Contempt Petition 37/2023, IA-3464/2023, IA/2113/2023, IA/6303/2022

IN THE MATTER OF:

Capri Global Capital Ltd

....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 12.10.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Vikas Tiwari, Adv with Kumar Deepraj, Advocate
for Applicant in IA No.6303/2022

For the Respondent :

ORDER

IA-3464/2023:-

None appears on behalf of the Applicant at the time of hearing. Ld. Counsel for the Respondent/RP is present. It is noticed that on the last date of hearing i.e. 18.07.2023, no one had appeared on behalf of the Applicant. In view of this, this application is **dismissed for want of prosecution.**

Contempt Petition 37/2023:-

Ld. Counsel for the Applicant is present and submitted that today they do not want to press this application at this stage as the Resolution Plan is already submitted. List this IA on **24.11.2023.**

IA/2113/2023:-

Ld. Counsel for the Applicant and Ld. Counsel for the Respondent are present. Ld. Counsel for the Respondent submitted that the reply is ready but

could not file because of non-availability of the security code. Both the Counsels may settle the issue of security code among themselves so that the reply can be filed in the e-portal. List this IA on **24.11.2023**.

IA/6303/2022:-

Pleadings are complete. List this IA for arguments on **02.11.2023**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)